

THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'D' BENCH,
NEW DELHI

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No. 6582/DEL/2013
[Assessment Year: 1997-98]

The Hindustan Ltd
18-20, Kasturba Gandhi Marg
New Delhi

Vs.

The A.C.I.T
Circle 16(1)
New Delhi

PAN: AAAC 4962 F

[Appellant]

[Respondent]

Date of Hearing : 11.11.2020
Date of Pronouncement : 11.11.2020

Assessee by : Shri Rohit Jain, Adv
Shri Deepesh Jain, CA

Revenue by : Shri Rajesh Kumar, Sr. DR

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the
ld. CIT(A) - 19, New Delhi dated 26.08.2013 pertaining to Assessment
Year 1997-98.

2. At the very outset, ld. counsel for the assessee stated that the assessee has decided to settle the dispute under the Direct Tax Vivad se Vishwas Act, 2020 and has, accordingly, filed declaration in Form Nos. 1 and 2 dated 30.07.2020.

3. However, if for some technical reason the dispute could not be settled under the Vivad se Vishwas Scheme, then the assessee is at liberty to approach the Tribunal for restoration of the appeal.

5. In the result, the appeal of the assessee in ITA No. 6582/DEL/2013 is dismissed as withdrawn.

The order is pronounced in the open court on 11.11.2020.

Sd/-

Sd/-

**[SUDHANSHU SRIVASTAVA]
JUDICIAL MEMBER**

**[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Dated: 11th November, 2020.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar
ITAT, New Delhi

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